

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A. No.20/96 in
O.A. No.1641/95.

Dt. of Decision : 20-03-97.

1. The Union of India, Rep.by
its Secretary, M.of D
Production, Govt.of India,
South Block, New Delhi.
2. The Chairman, Dir. General
of Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.
3. Dy.Director General,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.
4. The General Manager,
Ordnance Factory,
Yeddumailaram, Medak District.
5. Sri P.Sahoc, Addl.GM and
Eqn Enquiry Officer, Ordnance
Factory, Medak District.

.. Applicants/
Respondents.

Vs

Prabash Chandra Mridha

.. Respondents/
Applicants.

Counsel for the applicants/
Respondents

: Mr.N.R.Devaraj, Sr.CGSC.

Counsel for the Respondents/
Applicants

: Mr.K.Laxmi Narasimha

CORAM:

THE HON'BLE SHRI RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.N.R.Devaraj, learned counsel for the applicants in the RA and Mr.K.Laxmi Narasimha, learned counsel for the respondent in the RA.

2. The RA is filed by the respondents in this OA for reviewing the judgement in OA dated 4-1-96.

3. The chargememo dated 8-1-92 issued by R-4 in the RA was set aside as R-4 was not competent to initiate the disciplinary proceedings against the applicant who was working as an Assistant Foreman by the date the chargememo was issued in accordance with the powers conferred to him under the schedule of CCS(CCA) Rules. The learned counsel for the respondents now submit that in para-7 of the RA that the disciplinary authority viz., DDGOF/OFB, Calcutta had delegated the powers to R-4 to the stage of issuing memorandum of charges and further follow-up action till conducting the Court of Enquiry. There is no statutory rule to be shown to the effect that the said disciplinary authority viz., DDGOF/OFB has under the statutory rule delegated that power to R-4. In the absence of any statutory rule to that effect we do not find any error in the judgement. Hence, The RA is liable to be dismissed. Accordingly it is dismissed. No costs.

प्रमाणित प्रति
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न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

GA 1641/95.

Dt. of Order: 4-1-96.

(Order passed by Hon'ble Shri R. Rangarajan, Member (A)).

The Charge Memo No. 02/00058/Est dt. 8-1-92 issued by Respondent No. 4 i.e. the General Manager of Ordnance Factory, Yeddumailaram, Madak District is assailed in this O.A.

2. It was contended inter alia that the General Manager is not competent to initiate disciplinary action against the applicant who ^{was} working as ^{Asst Foreman} ~~Fireman-II~~ by the date of the charge memo (the applicant is now working as Chargeman Gr.I). Part-V, xi(a) of Schedule of CCS (CCA) Rules shows that Dy. Director General of Ordnance Factory is the appointing authority in regard to the Assistant Foreman and also Chargeman Gr.I, and he is competent authority to impose all the penalties referred to in Rule ~~II~~ of CCS (CCA) Rules. It does not lay down that the General Manager is competent to impose even minor penalties to Assistant Foreman or Chargeman Gr.I. As such the contention of the applicant ~~is~~ that the General Manager was not competent to initiate the disciplinary proceedings against the applicant when he was working as Assistant Foreman ^{Asst Foreman} ~~ascertained~~. It may be noted that the General Manager is not competent to initiate Disciplinary Proceedings even against Chargeman Gr.I, the post in which the applicant is now working. As such the impugned charge memo has to be quashed. But this order does not debar the competent authority

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1641 of 1995.

Between

Dated: 4.1.1996.

Prabash Chandra Mridha

Applicant

And

1. Union of India rep by its Secretary, Ministry of Defence, Production, Govt. of India, South Block, New Delhi.
2. The Chairman/Director General of Ordnance Factory Board, 10A, Auckland road, Calcutta.
3. Deputy Director General Ordnance Factory, 10 A, Auckland road, Calcutta.
4. The General Manager, Ordnance Factory, Yeddumailaram, Medak Dt.
5. Additional General Manager & Enquiry Officer, Ordnance Factory, Yeddumailaram, Medak, A.P.

Respondents

Between

Counsel for the Applicant: Sri. K.Lakshminarasimha

Counsel for the Respondents And: Sri.

Union of India rep by its Secretary,
Production, Govt. of India, South Block

CORAM:

The Chairman/Director General of Ordnance Factory Board, 10A, Auckland Road, Calcutta. Mr. Justice V. Neeladri Rao, Vice Chairman

Deputy Hon'ble Mr. R. Rangarajan, Administrative Member Calcutta.

The General Manager, Ordnance Factory, Yeddumailaram, Medak Dt.

Additional General Manager & Enquiry Officer, Ordnance Factory, Yeddumailaram, Medak, A.P.

Counsel for the Applicant: Sri. K.

Counsel for the Respondents And: Sri.

Contd: ...2/-

Union of India rep by its Secretary,
Production, Govt. of India, South Block

CORAM:
The Chairman/Director General of Ordnance Factory Board, 10A, Auckland Road, Calcutta. Mr. Justice V. Neeladri Rao, Vice Chairman

To

1. The Secretary, Ministry of Defence,
Union of India, Production, Govt. of India,
South Block, New Delhi.
2. The Chairman/Director General of Ordnance Factory Board,
10A Auckland Road, Calcutta.
3. The Deputy Director General Ordnance Factory,
10 A Auckland Road, Calcutta.
4. The General Manager, Ordnance Factory,
Yeddumailaram, Medak Dist.
5. One copy to Mr. P.Sahoo, Additional General Manager
and Enquiry Officer, Ordnance Factory,
Yeddumailaram, Medak A.P.
6. One copy to Mr K.Lakshminarasimha, Advocate, 16-11-26/12
Saleemnagar, Hyderabad.
7. One copy to Mr.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm

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ADD. CASE

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if so chooses, to initiate Disciplinary Action against the applicant on the same allegations on the basis on which the impugned charge memo^{was} issued.

3. The learned counsel for the applicant has also urged that as the alleged bribery is the basis for the impugned charge memo, ~~and~~ the department has to act in accordance with the item-(ii) of the Government of India instructions under Rule-14 (vide letter of DGP&T No.6/67/64-Disc., dt.13-6-67). We are not adverting to the same as the charge memo is quashed on the ground that the Respondent-4 is not competent to issue the same.

4. In the result, the chargememo No.02/00058/Est dt.8-1-92 is quashed. But this does not debar the competent authority, if so chooses, to initiate disciplinary action against the applicant on the basis of the same allegations, on which the above charge memo ^{was} issued.

5. The C.A. is ordered accordingly at the admission stage itself. No order as to costs.//

प्रमाणित प्रति
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[Signature]
COURT OFFICER
हेड ऑफ़ नॉन-जुडिशियल
CENTRAL ADMINISTRATIVE TRIBUNAL
पटना
BENCH

24/11/67